

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM NO. 125
(IB)-1626(PB)/2019

IN THE MATTER OF:

L & T Housing Finance Ltd.

..... Petitioners/Applicant

v.

Cosmopolitan Technofab Textiles Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016(CIRP)

Order delivered on 27.02.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Hitesh Chopra, Adv.

ORDER

IA-2780(PB)/2019

This is an application filed under Section 19 of the Insolvency & Bankruptcy Code. Ld. Counsel for the RP states that as per service affidavit the service is complete on all three non applicant-respondents. Mr. Ravi Sharma was served through speed post. Notice issued to Mr. Anuj Kumar Sharma was received by one Ms. Suman Chawla by dasti. Mr. Ankur Bansal, CA was served through dasti. However none appears today. Ld. Counsel for RP pressed for issuance of warrants. Accordingly, bailable warrants be issued against the aforesaid persons at their addresses given as under:-

1. Ravi Sharma, Suspended Director

House No. 166 C, Shyampur

Nauadabad, Haridwar-249408

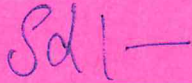
2. Anuj Kumar Sharma, Suspended Director

Flat No. 43, CGHS, Neel Kamal Apartment,
Vikaspuri, Delhi-110018

3. CA Ankur Bansal, Statuary Auditor of CD,
52, 1st Floor, Nehru Housing Society
Ambedkar Road, Behind Paras Hotel,
Opp. Balaji Mandir, Ghaziabad 201001
Ph. No. 9911226903

The DCP Delhi is requested to depute the competent officer to effect the service of bailable warrants in the sum of Rs. 20,000/- each with two sureties of an equal amount to the satisfaction of the executing officer.

List on 30.03.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

27.02.2020
Ritu Sharma



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)